

COURT-II

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 87 OF 2019 AND IA NO. 88 OF 2019
IN DFR NO. 3886 OF 2019**

Dated: 27th March, 2019

**Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

Gimatex Industries Pvt. Limited

Vs.

Maharashtra Electricity Regulatory Commission & Ors.

.... Appellant(s)

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Ambuj Dixit

Counsel for the Respondent(s) : Mr. Sankalp Singh
Mr. Anup Jain for R-2

ORDER

The learned counsel Mr. Buddy A. Ranganadhan on instructions submitted that the State Commission/Respondent No.1 does not propose to represent the matter.

Submissions made by the learned counsel appearing for the State Commission/Respondent No.1, as stated supra, are taken on record.

The learned counsel Mr. Sankalp Singh accepts notice for the Respondent No.2

List the matter on **12.04.2019** at the request of the learned counsel appearing for the Respondent No.2 to file reply to the IA No. 87 of 2019 and IA No. 88 of 2019.

(Ravindra Kumar Verma)
Technical Member

mk/bn

(Justice N. K. Patil)
Judicial Member